

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:884
ANSWERED ON:09.07.2009
INDIAN JUDICIAL SERVICE
Baal Thiru Thalikkottai Rajuthevar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether all India Judicial service as contemplated under Act 312 of the Constitution of India has not been created so far;
- (b) If so, the reason therefor; and
- (c) the steps taken to create the service as required by the Constitution of India?

Answer

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): No, Madam. Since the creation of an All India Judicial Service would require cooperation of the State Governments and High Courts, views and comments of the State Governments and High Courts have been sought. So far, 15 State Governments/UTs and 12 High Courts have furnished their views. After receipt of the views from all State Governments/High Courts, the matter will be examined on merit.